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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 9<sup>th</sup> April, 2026***

+ W.P.(CRL) 1136/2026 & CRL.M.A. 10770/2026

AMIT KUMAR & ORS. ....Petitioner

Through: Ms. Swati and Mr. Umang Garg,  
Advocates with petitioners-in-person

versus

STATE (THE NCT OF DELHI) & ANR .....Respondents

Through: Mr. Sanjay Lao, Standing Counsel  
(Crl.) for State/R-1

Mr. Ashok Kumar Singh, Advocate  
for R-2 along with R-2 in person  
SI Sunita, PS Pul Parhlad Pur

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 396/2024 dated 31.12.2024, registered at Police Station Pul Prahlad for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 14.02.2024, as per Hindu rites and ceremonies. There is no child from the wedlock.
3. On account of matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of the abovesaid FIR.
4. Charge-sheet has, reportedly, been filed. However, petitioners are not



aware about the aforesaid fact of filing of the charge-sheet.

5. During the pendency of a complaint filed by respondent no. 2 under *Protection of Women From Domestic Violence Act, 2005*, when the parties were referred to mediation, they were able to resolve all their disputes. The settlement terms are recorded in *Mediation Order dated 09.04.2025* which took place under the *aegis of Mediation Centre, Saket Courts, New Delhi*

6. Respondent no. 2 is present in person with her counsel and she is duly identified by her counsel and investigating officer, who is present in Court.

7. When asked, respondent No. 2 reiterates the terms of settlement as mentioned in settlement dated 09.04.2025. She submits that there is already a divorce between them by way of mutual consent on 28.11.2025. She states that she has agreed to accept a total sum of Rs. 5 lacs as full and final settlement *in lieu* of alimony, *istridhan*, maintenance for self (past, present and future). She states that she has already received aforesaid sum of Rs. 5 lacs along with articles. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed *in toto*. She also states that she has already withdrawn her complaint filed under Protection of Women From Domestic Violence Act, 2005.

8. Original affidavit of respondent No. 2 has been handed over to investigating officer in the Court.

9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the



petitioners.

10. Keeping in mind the overall facts of the case, the fact that parties have amicably settled their all disputes, continuing with criminal proceedings would serve no useful purpose.

11. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

12. Consequently, to secure the ends of justice FIR No. 396/2024 dated 31.12.2024, registered at Police Station Pul Prahlad for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, along with all consequential proceedings arising therefrom, is quashed.

13. The petition stands disposed of in aforesaid terms.

14. The pending application also stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**APRIL 09, 2026/dr/sy**